

12.23 hrs.

PAPERS LAID ON THE TABLE

ANNUAL ACCOUNT OF KANDLA PORT TRUST MORMUGAO PORT TRUST, AND COMMISSIONERS FOR THE PORT OF CALCUTTA FOR 1971-72 AND AUDIT REPORTS THEREON

THE MINISTER OF SHIPPING AND TRANSPORT (SHRI RAJ BAHADUR) Sir, I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (2) of section 10 of the Major Port Trusts Act, 1963.—

(i) Annual Accounts of the Kandla Port Trust for the year 1971-72 and the Audit Report thereon

(ii) Annual Accounts of the Mormugao Port Trust for the year 1971-72 and the Audit Report thereon [Placed in Library. See No LT-5118/73]

(2) A copy of the Annual Accounts (Hindi and English versions) of the Commissioners for the Port of Calcutta for the year 1971-72 and the Audit Report thereon [Placed in Library See No LT-5119/73]

SHRI JYOTIRMOY BOSU (Diamond Harbour) These papers relate to the year 1971-72, for the year ending 31st March, 1972. They should have been laid one year earlier. Shri Raj Bahadur owes an explanation to this House for this inordinate delay. If he does it in future we shall have to censure this hon. Minister.

SHRI RAJ BAHADUR These are not only annual accounts but also audit reports and audit reports take time.

REVIEWS AND ANNUAL REPORTS OF NATIONAL BUILDING CONSTRUCTION CORPORATION, NEW DELHI, HINDUSTAN HOUSING FACTORY LTD. NEW DELHI FOR 1971-72, MINISTERS' RESIDENCES (AUDIT) RULES, 1973 AND SLUM AREAS (IMPROVEMENT AND CLEARANCE) AUDIT RULES, 1973.

THE MINISTER OF WORKS AND HOUSING (SHRI BHOLA PASWAN SHASTRI) I beg to lay on the Table—

(1) A copy each of the following papers (Hindi) and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 —

(i) (a) Review by the Government on the working of the National Buildings Construction Corporation Limited, New Delhi, for the year 1971-72

(b) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon [Placed in Library. See No LT-5120/73]

(ii) (a) Review by the Government on the working of the Hindustan Housing Factory Limited New Delhi for the year 1971-72

(b) Annual Report of the Hindustan Housing Factory Limited, New Delhi for the year 1971-72 along with the Audited Accounts and the comments of the Comptroller and Auditor-General thereon [Placed in Library See No LT-5121/73]

(2) A copy of the Ministers' Residences (Amendment) Rules, 1973 (Hindi and English versions) published in Notification No GSR 501 in Gazette of India dated the 12th

May, 1973, under sub-section (2) of section 11 of the Salaries and Allowances of Ministers Act, 1952. [Placed in Library. See No. LT-5122/73.]

(3) A copy of the Slum Areas (Improvement and Clearance) Amendment Rules, 1973 (Hindi and English versions) published in Notification No. S.O. 1334 in Gazette of India dated the 12th May, 1973, under sub-section (3) of section 40 of the Slum Areas (Improvement and Clearance) Act, 1956. [Placed in Library. See No. IT-5123/73.]

SHRI JYOTIRMOY BOSU: He is a new Minister and I do not want to be very hard on him. But he is required to do these things much earlier than this.

**DRUGS AND COSMETICS (AMENDMENT) RULES, 1973 AND ANNUAL REPORT OF ALL INDIA INSTITUTE OF MEDICAL SCIENCES, NEW DELHI FOR 1971-72.**

THE MINISTER OF HEALTH AND FAMILY PLANNING (SHRI R. K. KHADILKAR): I beg to lay on the Table—

- (1) A copy of the Drugs and Cosmetics (Amendment) Rules, 1973 (Hindi and English versions) Published in Notification No. GSR 444 in Gazette of India dated the 28th April, 1973, under section 38 of the Drugs and Cosmetics Act, 1940. [Placed in Library. See No. LT-5124/73.]
- (2) A copy of the Annual Report of the All India Institute of Medical Sciences, New Delhi, for the year 1971-72, under section 19 of the All India Institute of Medical Sciences Act, 1956 [Placed in Library. See, No. LT-5125/73.]

SHRI JYOTIRMOY BOSU: In this case there is delay. Shri Khadilkar

is a senior Minister and he was also the Deputy Speaker. So, he is expected to follow our rules rigidly. I would request you to obtain an explanation from him. If they treat us like this, if they hoodwink us and take us for a ride all the time the deliberation of this House will become purposeless.

MR. SPEAKER: This is for the period 1971-72.

SHRI JYOTIRMOY BOSU: The year ended on 31st March 1972 and today is 23rd July 1973, more than one year and four months. These observations apply to Shri Shinde also.

PROCLAMATION BY THE PRESIDENT IN RELATION TO THE STATE OF UTTAR PRADESH, AND UP GOVERNMENT'S REPORT DATED 12-6-73. ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI K. C. PANT): I beg to lay on the Table—

- (i) A copy of the Proclamation (Hindi and English versions) dated the 13th June, 1973 issued by the President under article 356 of the Constitution in relation to the State of Uttar Pradesh published in Notification No. GSR 316(E) in Gazette of India dated the 13th June, 1973, under article 356(3) of the Constitution
- (ii) A copy of the Order (Hindi and English versions) dated the 13th June, 1973, made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 317(E) in Gazette of India dated the 13th June, 1973.
- (iii) A copy of the Report dated the 12th June, 1973, of the Governor of Uttar Pradesh